GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS ***** LOK SABHA UNSTARRED QUESTION NO. 4075 TO BE ANSWERED ON 17.07.2019

REGULATION OF LEGAL PROFESSION

4075. SHRI RAVNEET SINGH BITTU

Will the Minister LAW AND JUSTICE be pleased to state:

(a) whether the Governments attention is drawn to the direction from the Supreme Court of India to the Law Commission of India to review/examine all the relevant issues regarding regulation of legal profession particularly in view of declining standards and increasing intolerance in the legal profession in the country;

(b) if so, the details thereof along with the reaction of the Law Commission/Government thereto;

(c) the measures taken/being taken by the Government to bring reforms in legal education to curb inefficiency in the profession; and

(d) the other steps taken/being taken by the Government to improve the quality of legal education/profession in the country?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) &(b) The Hon'ble Supreme Court in Mahipal Singh Rana Vs. State of U.P, AIR 2016, SC 3302 requested the Law Commission of India to go into all relevant aspects relating to regulation of legal profession in consultation with all concerned at an early date. On receiving the reference from the Hon'ble Supreme Court in the above stated case, the Law commission examined the subject matter in consultation with all concerned and submitted on 23.03.2017 its report no. 266 titled "the Advocate Act, 1961 (Regulation of legal Profession) " to the Government.

(c) & (d) Earlier, the Government, in order to improve legal education after consultation with the stakeholders, drafted National Law School Bill, 2011. Thereafter a number of states, through respective statutes have established National Law Schools/Universities which are premier institutes ensuring imparting of quality legal education. Admission in these institutes is now made through a common entrance test. Further, the Bar Council of India Education Rules, 2008 lay down standards of legal education and recognition of degrees in law for the purpose of enrolment as advocate based on inspection of Universities for recognizing its degree in law under the Advocates Act, 1961.